

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Srinagar

NOTIFICATION

Srinagar, the 10th of December, 2021.

S.O.419.- In exercise of the powers conferred by sub-section (3) of Section 43 of the Police Act, 1983, the Government hereby makes the following amendment in the Jammu and Kashmir Police Rules, 1960:

Rule 176.- After second proviso to sub-rule (1), insert-

“Provided also that for good and sufficient reasons, to be recorded in writing, the Government may by notification vary/ prescribe the eligibility conditions including age limit for any particular examination for the candidates belonging to any of the aforesaid categories.”

By Order of the Government of Jammu and Kashmir.


(Rashid Raina) KAS

Under Secretary to the Government

No: HOME-NGIV/51/2021-05-HOME (27866)

Dated: 10.12.2021

Copy to the:-

1. Ld. Advocate General, J&K.
2. Director General of Police, J&K.
3. Additional Secretary (JKL), MHA, Gol.
4. Principal Secretary to the Hon'ble Lt. Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to the Government, ARI & Trainings Department.
7. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
8. Director Information, J&K.
9. Director Archives, Archaeology and Museums.
10. Private Secretary to the Chief Secretary.
11. Private Secretary to the Principal Secretary to Government, Home Department.
12. General Manager, Government Press, Srinagar, for publication in the extra-ordinary issue of the Government Gazette.
13. I/c web site.